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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

C.C.P. NO. 5/91 in
O.A. NO. 707/89

DECIDED ON : 21.2.1992

Satya Pal Singh ... Petitioner
Vs.
Col. Amit Roy & Anr. ... Respondents

CORAM

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
THE HON'BLE MR. P. C. JAIN, MEMBER (A)

Shri G. D. Bhandari, Counsel for Petitioner

Shri P. H. Ramchandani, Sr. Counsel for
the Respondents

O R D E R (ORAL)

(Hon'ble Mr. Justice V. S. Malimath, Chairman) :

Shri Ramchandani, learned sr. counsel for the
respondents submitted that orders have already been passed
to take steps for making necessary payments as per the
direction of the Tribunal, to the petitioner. He submitted
that the actual payment will be made within short period
after formal orders in this behalf are obtained. We record
this statement and drop these proceedings.

(P. C. JAIN)
MEMBER (A)

(V. S. MALIMATH)
CHAIRMAN

21.2.1992

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